

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 321
(IB)-1373(ND)2019

New IA- 2122/2024, New IA- 2236/2024

IN THE MATTER OF:

M/s. Advance Cargo Movers (India) Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. SBS Transpole Logistics Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Divyanshu Rai, Adv. Vishal Sharma,
Adv. Taruna, in IA/2019/2023

For the Liquidator : Mr. P .S. Oberoi. Advocate

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 2122/2024: The IA has been preferred by the Liquidator for taking 14th Progress Report on record.

For the reasons stated therein, the IA is allowed and the report is kept on record, subject to all just exceptions.

IA- 2236/2024: In view of the averments made therein, **the IA is allowed** and the period of liquidation process is extended by further 6 months w.e.f. 02.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)